

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order off. 12.7.99

Copy of order may
be given to both the
counsel

147-99

frak
14.7.99

80-(J)

Order off. 12.7.99

Copy of order
With notice may be
sent to all respondents
by regd. post/AD.

147-99

~~Reported~~
15.7.99

80-(J)

Counter not filed
for orders

27.8.99

Branch

1. M.A. 691/99 for
interim prayer.

2. Counter not filed.
For orders.

R
27.8.99

Branch

J. Ramdas

2. order Dated 30.08.99.

Adjourned to 28.10.99. for
filing of counter.

vice-chairman
30.8.99
Member (J).

ORDER NO. 3, DATED 28.10.1999.

In this original Application, the applicant, who is working as EDBPM, Dingar Branch Post Office, in account with Begunia Sub Post Office under Khurda Head Post Office, has come up with the grievance that with the vacancy arising in the regular post of E.D.D.A. in the Branch Post office, on the incumbent being appointed to a Gr.D post in the Department, the applicant, who is working as EDBPM, has been asked to perform the duties of EDDA. Applicant is aged about 64 years and has little over one year to retire. Work of EDDA involves covering six villages. Applicant is in difficulty in performing the work of EDDA in delivering letters and money orders and as also to attend the work of EDBPM. In view of this, he has come up in this Original Application with the prayer that a direction be issued to the Departmental Authorities to provide an EDDA to the PO and to fillup the post on regular basis.

Respondents have filed MA 691/99 with copy to other side in which they have stated that they are going to initiate the selection process for filling up of the post of EDDA shortly.

we have heard Mr. P. V. Ramdas, learned Counsel for the Applicant and Mr. B. K. Nayak, learned Additional Standing Counsel appearing for the

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Order aff. 28.11.99

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16.11.99

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16.11.99
S.O. (J)

Respondents who has filed MA No. 691/99, on the OA as also on the MA. As the applicant is EDBPM and he has his own duties as EDBPM to perform, in the BO, it is not possible for him to distribute the letters in six villages which comes under the jurisdiction of the Dingar BO. In view of this, pending selection and appointment to the post of EDDA, Dingar BO, on regular basis, the Departmental Authorities are directed to engage a contingent paid employee immediately preferably within a period of 15(fifteen) days to distribute letters within the area of jurisdiction of the Post Office. An undertaking should be obtained from such contingent employee that he will not claim regularisation to any post in the post office. It is submitted by learned counsel for the petitioner that the will continue to distribute the money orders till the EDDA, Dingar BO post is filled up on regular basis.

With the above observation and direction, the Original Application is disposed of. No costs.

MEMBER (JUDICIAL)

Committee
28.11.99
VICE-CHAIRMAN